

(A) (6)

Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (O.A.) No. 29 of 1987

Jagat Narain and others Applicants.

Versus

Union of India & others Respondents.

Hon'ble Ajay Johri, A.M.
Hon'ble G.S. Sharma, J.M.

(Delivered by Hon. Ajay Johri, A.M.)

The applicants in this case are Khalasis in the Boiler Shop at Charbagh, Lucknow of the Northern Railway. They are challenging the seniority lists dated 14.5.1984 and 6.7.1984, which are placed as Annexures 1 and 2 to the application. On 27.2.1987 the learned counsel for the applicant was asked to put in an application for condonation of the delay justifying the cause of delay. He has repeated his earlier submissions that they have been making repeated representations since 6.10.1984 to 10.10.1986 but they received no response from the respondents. It is clear that repeated representations do not stop the running of the limitation. No other sufficient cause has been put forward before us to consider the request for condonation of delay.

2. In the result we reject the application for condonation of delay. The original application being time barred is also, therefore, rejected.

BJP

Member (A)

Dated: November 18, 1987.

Member (J)